(4) G. S. R. No. 32(E) dated the 16th January, 1991, exempting HRH Prince Claus and Crown Prince Willem Alexander of Netherlands and three members of the delegation on their visit to India from 11th to 21st Janu-ary 1991, from payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit.

(5) G. S. R. No. 45(E) dated the 24th January, 1991, exempting H. E. Mr. Maumoon Abdul Ga-yoom, President of the Republic of Maldives, Mrs. Nasreena MA. Gayoom and nineteen members of the delegation on their visit to India from 25th to 27th January, 1991, from payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit.

(6) G. S. R. No. 59(E) dated the 7th February, 1991, exempting H. E. Mr. Abdul Wakil, Foreign Minister of Republic of Afghanistan and three members of the delegation on their visit to India from 7th to 9th February, 1991 from payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit.

[Placed in Library. For (1) to (6) See No. LT-2252/91]

I. UCO Bank Officer Employees' (Conduct) Amendment Regula-, tions, 1990.

II. Corrigendum regarding the UCO Bank Officer-Employees' (Conduct) Amendment Regulations, 1989.

SHRI DIGVIJAY SINGH: Madam, I also lay on the table a copy each (in English and Hindi) of the following UCO Bank Notifications, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970; — 26

I. No. Nil dated the 22nd November, 1990, publishing the UCO bank Officer Employees' (Conduct) Amendment Regulation, 1990.

II G. S. R. No. 1/89. dated the 8th December, 1990, publishing Corrigendum to G. S. R. No. 1/89 dated the 19th June, 1989, regarding the UCO Bank Officer-Employees' (Conduct) Amendment Regulation, 1989.

[Placed in Library. For I and II See No. LT-2249/91]

- 1. The Punjab and Sind Bank Officer Employees (ConductQ.. Amendment Regulations, 1990 II. The Andhr, Bank Officer Emplo-
- yees' (Conduct) Amendment Regulations, 1990.
- III. The Income-Tax (Amendments) Rules, 1991,.,
- IV. The Bank of India Officer Em.
- ployees' (Discipline and Appeal) Amendment Regulations,. 1988...
- V. The Canara Bank Officer Emp loyees (Discipline and Appeal (Sec ond Amendment) Regulations, 1988.
- VI. The Allahabad Bank Officer Em ployees' (Discipline and Appeal) Regu
- lations 1989.
- VII. The Syndicate Bank (Officers) Service (Amendment) Regulations,1990.
- VIII. Amendments to the Central Bank of India (Officers') Service Regu. Zations, 1979.
- IX. Amendments to Corporation Bank (Officers') Service Regulations, 1982.
- X. The Oriental Bank of Commerce Officer Employees (Discipline and Appeal) Regulations, 1982.
- XI. Notification of the Ministry of Finance (Deptt. of Economic Affairs) under the Coinage Act, 1906.

SHRI DIGVIJAY SINGH: Madam. I also lay on the Table—

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[Shri Digvijay Singh]

I. A copy (in English and Hindi) of the Punjab and Sind Bank Notification No. PSB|Staff]DAC[Misc. 63, dated the 22nd August, 1990, publishing the Punjab and Sind Bank Officer Employees (Conduct) Amendment Regulations 1990, under subsection (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT-2251/91]

II. A copy (in English and Hindi) of the Andhra Bank Notification No. 666/ 20/Legal|199, dated the 12th October, 1990, publishing the Andhra Bank Officer Employees' (Conduct) Amend ment Regulations, 1990, under sub section (4) of section 19 of the Bank ing Companies (Acquisition and Trans fer of Undertakings) Act, 1980. [Placed in Library. *See* No. LT-2250/91]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 296 of the Income-Tax Act, 1961: —

(1) S. O. No. 9(E) dated the 7th January, 1991, publishing the Income-Tax (First Amendment) Rules, 1991.

(2) S. O. No. 16(E) dated the 11th January, 1991 publishing the Income-Tax (Second Amendment) Rules, 1991.

(3) S. O. No. 58(E) dated the 31st January, 1991, publishing the Incometax (Third Amendment) Rules, 1991.

[Placed in Library. For (1) to (3) See No. LT-2253/91]

IV. A copy (in English and Hindi) of the Bank of India Notification No. Advt. III. IV(38)|88, dated the 19th September, 1988, publishing the Bank of Ind4 Officer Employees' (Discipline and Appeal) Amendment Regulations, 1988, under sub-section (4) of section 19 of the Banking Companies (Acquisi tion and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-2295-91 and 2296/91] V. A copy (in English and Hindi) of the Canara Bank Notification No. IRS. DP. 403-88/G. S. R., dated the 31st October, 1988, publishing the Canara Bank Officer Employees/ (Discipline and Appeal) (Second Amendment) Regulations, 1988, under sub-section (4) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. *See* No. LT-2289/91]

VI. A copy (in English and Hindi) of the Allahabad Bank Notification No. Legal/1189 dated the 12th June, 1989, publishing the Allahabad Bank Officer Employees' (Discipline and Appeal) Regulations, 1989, under sub-section (4) of section 19 of the Banking Com panies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-2293/91]

VII. A copy (In English and Hindi) of the Syndicate Bank Notification G. S. R. No. 470|S|0090|PD: IRD(O), dated the 5th May, 1990, publishing the Syndicate Bank (Officers/) Service (Amendment) Begulations, 1990, under sub-section (4) of section 19 of the Banking Companies (Acqui sition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-2292/91]

VIII. A copy in (English and Hindi) of the Amendments to the Central Bank of India (Officers Service Regulations, 1979, under Sub section (4) of section 19 of the Banking Companies (Acquisition, and Transfer of Undertaking) Act, 1970. [Placed in Library See No. LT-2294/ 91]

IX. A copy (in English and Hindi) of the amendments to Corporation Bank (Officers') Service Regulations, 1982, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1980. [Placed in Library. See No. LT-2297/91]

X. A copy (in English and Hindi) of the Oriental Bank of Commerce, Notification No. 3905, dated the 12th November, 1988, publishing the Oriental Bank of Commerce Officer Employees' (Discipline & Appeals), Regulations, 1982, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. *See* No, LT-2298/91]

XI. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S. O. No. 947(E), dated the 18th December, 1990, publishing the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the occasion of completion of 15 years of Integrated Child Development Service Rules, 1990 (2), under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No LT-2316/91]

I. Cylinder (First Amendment) Rules, 1990.

II. Notification of the Ministry of Industry (Deptt). of Company Affairs/ajmendfeg the Schedules VI and XIII of the Companies Act, 1956.

III. Notifications of the Ministry of Industry (Deptt. of Company Affairs) under sub-section (3) of section 642 of the Companies Act, 1956.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOW-DHARY): Madam, I lay on the Table—

I. A copy (in English and inda) of the Ministry of Industry (Department of Industrial Development) Notification G. S. R. No. 50(E), dated the 29th January, 1991, publishing the Gas Cylinder (First Amendment) Rules, 1990, under sub-section (8) of section 18 of the Explosives Act, 1984. [Placed in Library. See No. LT-2273/91]

II. A copy ([in English and Hindi) of the Ministry of Industry (Depart ment of Company Affairs) Notification S. O. No. 723(E), dated the 18th Sep tember, 1990, amending the Schedules VI and XIII of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. *See* No. LT-2275/91]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Depart ment of Company Affairs), under sub section (3) of section 642 of the Com panies Act, 1956: —

(1) G. S. R. 510(E), dated the 24th May, 1990, publishing the Companies (Central Government's) Central Rules and Forms (Amendment); Rules, 1990.

(2) G. S. R. No. 795(E), dated the 18th September, 1990, publishing the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1990.

(3) G. S. R. No. 796(E), dated the 18th September, 1990, publishing the Companies (Particulars of Employees) Amendment Rules, 1990.

(4) G. S. R. No. 7(E), dated the 4tb January, 1991, publishing the Company Law Board Members' (Qualifications and Experience) Amendment Rules, 1991.

[Placed in Library. For (1) to (4) *See* No. LT-2274/91]

I. Report and Accounts (1989-90) of the Agricultural and Processed Food Products Export Development Authority, New Delhi and related papers.

II Report and Accounts (1989-90) of the Council for Leather Exports, Madras and related papers.

III. Notications of the Ministry of Commerce.

वाणिज्य मंत्रालय में उपमंत्री (श्री शांतिलाल पुरुषोत्तमदास पटेल): महोदया, मैं निम्नलिखित पत्न सभा पटल पर रखता हं:-